

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India Petitioners/Applicant
v.
M/s. Advance Sufactanta India Ltd. Respondents

Order Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)
Order delivered on 24.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the RP Ms. Anju B. Gupta & Ms. Apoorva Gulati, Advs. for RP

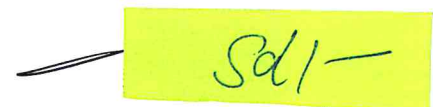
ORDER

CA-1266(PB)/2019

On 17.09.2019 an order was passed which shows that Mr. Ashok Mahendru was to furnish the details of the property but only few details have been furnished. He was directed by our order dated 07.08.2019 as well to provide the details. On the last date of hearing it was undertaken that Mr. Ashok Mahendru was to remain present before RP on 20.09.2019 at 11:00 A.M. and he was to file an affidavit with respect to the compliance of the order. He is not present even in the Court today. Let this matter be posted for hearing tomorrow in the supplementary list. Mr. Inderjeet Singh, Ld. Counsel for Mr. Mahendru undertakes to produce him in the Court. Mr. Pavan Gupta shall file appropriate affidavit as to whether he has any document in his possession.

List for further consideration on 25.09.2019.


(M.M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)